

(c) if not, the reasons therefor?

**The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta):** (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

### **Zonal Development Plan, Delhi**

**2533. Dr. Karni Singh:  
Shrimati Nirlep Kaur:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government's attention has been drawn to Public Notice No. F(4)4/67-MP, dated the 20th February, 1967 issued by the Delhi Development Authority;

(b) whether the proposals have been thoroughly examined with a view to ascertaining the absolute necessity for carrying out the modifications under the Zonal Development Plan; and

(c) the extent of cost of materials and men power involved and how far this expenditure is justified in view of the various other pressing problems the citizens of Delhi are facing in the matter of civic amenities?

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh):** (a) Yes.

(b) These plans are only draft plans and suggestions and objections received in response to the above notice will be vetted by the Screening Board set up by the Delhi Development Authority. Persons making objections etc. will be heard in person. Thereafter, the recommendations of the Screening Board will be considered by the Standing Committee and later by the Authority itself. Lastly, the plans will be examined by the Central Government before according approval to the plans. Thus, the plans will be fully scrutinised before finalisation and due consideration will be given to the objections and suggestions made by the public.

(c) No assessment of the cost of implementation of the plan has been attempted. In any case such an attempt will be premature at this stage because it is not known what shape the zonal plan will eventually take after consideration of objections and suggestions. Secondly a zonal plan is basically a detailed land use plan and in its implementation, several agencies, Government, local authority and private property owners, will be concerned. Its implementation will also be spread over a number of years, being dependent upon the situation prevailing from time to time.

### **Hindustan Insecticides Limited, Delhi**

**2534. Shri Ganesh Ghosh:  
Shri B. K. Modak:  
Shri Bhagaban Das:  
Shri Umanath:  
Shri Mohammad Ismail:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation had filed a suit against Hindustan Insecticides Limited on the ground that the trade waste (effluent) discharged from the DDT factory contained matter which was considered dangerous and prejudicial to the public health; and

(b) if so, what is the outcome thereof?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah):** (a) Yes, Sir.

(b) The court proceedings have not yet been completed.

### **Techno-Economic Survey of N.E.F.A. Nagaland, Manipur and Tripura**

**2535. Shri Hem Raj:  
Shri Pratap Singh:**

Will the Minister of Planning be pleased to state:

(a) whether any techno-economic survey has been carried out for NEFA, Nagaland, Manipur and Tripura;